

GOVERNMENT OF INDIA  
(MINISTRY OF TRIBAL AFFAIRS)  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 2462**  
TO BE ANSWERED ON 08.07.2019

**ASHRAM SCHOOLS**

2462. DR. (PROF.) KIRIT PREMJI BHAI SOLANKI:

Will the Minister of TRIBAL AFFAIRS  
be pleased to state:

- (a) the number of Ashram Schools that have been set up and are functional since the inception of the scheme along with the salient features of the scheme and the current status of its implementation in the country, State/UT-wise;
- (b) the details of the funds allocated under the scheme during the current and previous financial year, State/UT-wise;
- (c) the medium of instruction used in ashram schools; and
- (d) the details of the other measures being taken by the Government to improve literacy rates amongst tribals?

**ANSWER**

MINISTER OF STATE FOR TRIBAL AFFAIRS  
(Smt. RENUKA SINGH SARUTA)

(a) to (c): Ministry of Tribal Affairs (MoTA) was running a separate scheme “Establishment of Ashram Schools in Tribal Sub-Plan Areas” under which funds were provided to State Governments for construction of Ashram schools as per following norms:

Funding Pattern	
Central Share	State Share
(i) 100% for Girls Ashram Schools	--
(ii) 100% for Boys Ashram Schools in LWE areas	--
(iii) 100% for UTs	--
(iv) 50% for Boys Ashram Schools in States.	50%

The intervention is subsumed in the scheme of ‘Special Central Assistance to Tribal Sub-Scheme (SCA to TSS)’. Therefore, no separate allocation was made under “Establishment of Ashram Schools in Tribal Sub-Plan Areas” scheme during the current and previous financial year.

Ministry of Tribal Affairs provides construction cost, State Government is responsible for running and overall maintenance of these Ashram schools including selection of medium of instruction.

Statement showing State-wise list of Ashram Schools sanctioned by MoTA and their functional status is at Annexure.

(d) Government has been implementing a number of interventions to improve the educational status of the tribals:

- (i) Funds are provided under Special Central Assistance to Tribal Sub-Scheme (SCA to TSS) and Grants under Article 275 (1) of the Constitution for various interventions relating to improvement of education including construction of new hostel buildings and/or extension of existing hostels, construction of primary, middle, secondary and senior secondary level of education etc.

- (ii) Eklavya Model Residential Schools (EMRSs) are set up with capacity of 480 students per school under grants in aid under Article 275(1) of the Constitution to States, to provide quality middle, Secondary and higher secondary education to ST students.
- (iii) This Ministry also provides Pre-Matric and Post-Matric Scholarship for ST Students.
- (iv) Funds are provided for recurring expenses for Residential Schools and Non-Residential Schools to Voluntary Agencies including for running schools for ST girls in Low Literacy Districts.
- (v) Assistance is provided for construction of Girls toilets to check girl dropout and to address sanitation issues, promotion of kitchen garden, traditional food in school meals and Sports.
- (vi) The Sarva Shiksha Abhiyan (SSA) implemented by M/o Human Resource Development (MHRD), provides for free and compulsory elementary education to all children in the age group of 6 to 14 years including ST children.
- (vii) Kasturba Gandhi Balika Vidyalayas (KGBVs) scheme provides for residential schools for girls at upper primary level; a minimum of 75% seats are for minority, SC, ST and OBC girls. KGBVs cover 69% ST girls in ST Special Focus Districts.
  
- (viii) Ministry of Human Resource Development is implementing the Scheme 'Samagra Shiksha Abhiya' as an integrated scheme of school education wherein financial assistance is provided to States /Union Territories for setting up residential schools / hostels. The scheme reaches out to girls and children belonging to Scheduled Caste (SC), Scheduled Tribe (ST), minority communities and transgender.
- (ix) Navodaya Vidyalaya Samiti (NVS) scheme envisages setting up of one Navodaya Vidyalaya in each district of the country. These residential schools impart good quality modern education to rural talented children irrespective of their socio-economic background including ST children.

Annexure referred to in reply to part (a) to (c) of the Lok Sabha Unstarred Question No. 2462 for answer on 8.7.2019.

**State-wise list of Ashram Schools and functional status thereof**

State/UT	Number of Ashram Schools	
	Ashram Schools Sanctioned	Functional Ashram Schools
Andhra Pradesh including Telangana	188	188
Assam	3	1
Chhattisgarh	134	128
Goa	1	1
Gujarat	164	164
Jharkhand	24	3
Karnataka	28	23
Kerala	14	14
Madhya Pradesh	404	303
Maharashtra	95	90
Odisha	97	63
Rajasthan	9	0
Sikkim	1	1
Tripura	24	24
Uttar Pradesh	7	5
Uttarakhand	12	10
<b>Total</b>	<b>1205</b>	<b>1018</b>

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